

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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O.A/T.A No. 372/2002

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SECTION OFFICER (Judl.)

(SEE RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : 372 /2002
Misc. Petition No. _____
Contempt Petition No. _____
Review Application No. _____

Applicant(s): N. H. Devi

- Vs. -

Respondent(s): UOI Loks.

Advocate for the Applicant(s): Mr. M.G. Singh, G.B. Das

Advocate for the Respondent(s): & S. K. Karmakar
CASE

Notes of the Registry	Date	Order of the Tribunal
<p>This is application in form C. F. for Rs. 50/- deposited vide IPT/16 No 7 G.S. 83673 Dated ... 24/11/01 <i>By Registrar</i></p> <p><i>Slips taken</i> <i>N. H. Devi</i> <i>20/11/02</i></p>	22.11.02	<p>Only relief claimed by the applicant for disposal of representation dated 28.5.2001 filed by the applicant and dated 14.11.2002 filed by the husband of the applicant praying for cancellation of the transfer order dated 1.5.2001. The applicant is working as Draftsman Grade II in the CPWD Central Division MCD-II, Imphal, Manipur. The husband of the applicant is working in the Agriculture Department, Government of Manipur. By the impugned order dated 1.5.2001 the applicant has been transferred to AAWD, Guwahati. The applicant made representation dated 28.5.2001 to the authority requesting them to consider her case of arrangement for posting in Manipur where her husband is working. The husband of the applicant is also made representation dated 14.11.2002. It is stated that the applicant has been suffering from her health problems to some extent and for which she is under treatment in Manipur and they has also two school going children. The applicant wants that in view of the Circular</p> <p><i>contd/</i></p>

22.11.02 G.I. Dept. of Personnel and Training O.M.
No. 28034/7/86-Estt.(A), dated the 3rd April
, 1986, the authority should ~~xx~~ post the
applicant in Manipur.

Heard Mr. M.G. Singh learned
counsel for the applicant and also Mr. A.
Deb Roy, Sr.C.G.S.C. for the Respondents.
As the matter relates to disposal of the
representation against the impugned order
of transfer, ~~it~~ would be appropriate to
dispose of the application at the Admission
stage. Though the transfer order was made
on 1.5.01 the applicant ^{is} still continuing
her service at Imphal. The applicant has
certain reasons for continuing at Imphal
for which she has made representation
on 28.5.2001 and her husband also approach
the authority for the same. The ends of
justice will be met if the respondents are
directed to dispose of the representa-
tion of the applicant as early as possibl
preferably within a month from the date
of receipt of this order. Till the disposal
of the representation the applicant shall
not be disturbed from her present posting

26.11.2002

Copy of the order
has been sent to the
Officer for sending
the same to the applicant
as well as to the
Sir C.G.S.C. from the Regd.

The application is accordingly,
disposed of. There shall however, no order
as to costs.

K C Chaw

Member

lm

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

Central Administrative Tribunal

GAUHATI BENCH

20

NOV 2002

(An application under Section 19 of the Administrative

Varanasi Bench

Tribunal Act, 1985)

TITLE OF THE CASE : ORIGINAL APPLICATION NO. 372 OF 2002.

BETWEEN

Smt. N. Hemabati Devi,

Applicant.

-/s/ N D

Union of India and 4 (four) Ors.

Respondents.

I N D E X

S. No.	Particulars	Annexures	Pages
1.	Application with Verification and Affidavit.	-	1 - 9
2.	Order dt. 7.8.95	A/1	10
3.	School Documents	A/2	11
4.	Impugned order dt. 1.5.01	A/3	12
5.	Leave application dt. 31.10.02	A/4	13 - 16
6.	Representation dt. 28.5.01	A/5	17
7.	Representation dt. 14.11.02	A/6	18
8.	Order dt. 16.10.02	A/7	19
9.	Medical document dt. 12.7.99	A/8	20
10.	Medical document dt. 18.3.02	A/9	21
11.	O.M. dt. 3.4.86	A/10	22
12.	VAKALAT NAMA		
13.	NOTICE		

SIGNATURE OF THE APPLICANT

✓ N. Hemabati Devi.

N. Hemabati Devi

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GAUHATI BENCH

Filed by:-

Smti. N. Hemabati Devi
Applicant

Through:-
Gautam Bikash Das

2 of 11/02
Advocate

(An application under Section 19 of the Administrative
Tribunal Act, 1985)

TITLE OF THE CASE : ORIGINAL APPLICATION NO. OF 2002

BETWEEN

Shrimati Ngorem Hemabati Devi,
W/o Shri Ng. Ngobi Singh,
Khurai Thong ga Leikai,
P.O. - Lamlong, P.S. - Porompok,
Imphal East District,
Manipur.

Applicant.

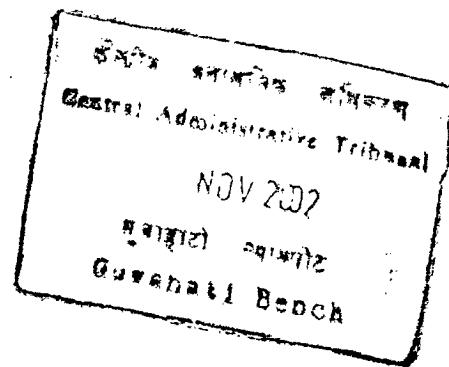
AND

1. The Union of India,
represented by the
Secretary to the Govt. of India,
Ministry of Urban Affairs & Employment.
2. The Superintending Engineer,
Coordinating Circle (ER),
A.J.C. Bose Rd.,
Nizam Palace, Kokkata - 20,
West Bengal.
3. The Chief Engineer (NBZ),
C.P.W.D., Shillong,
Meghalaya State.

Contd. 2/...

✓ N. Hemabati Devi.

4. The Executive Engineer,
Central Division - II,
C.P.W.D., Imphal, Manipur.



5. Shri Dilip Adhikari, aged about 45 years,
S/O (L) K.R. Adhikari, Qtrs. No. 2/9 (Old),
C.P.W.D. Complex Clive Colony,
Shillong, Meghalaya.

...RESPONDENTS.

DETAILS OF THE APPLICATION

1. Particulars of the orders against which the application is made.

This application is made against the order dt. 1.05.01 transferring the applicant from her present posting at C.P.W.D., Central Divn. No. II, Imphal, Manipur to AAWD, Gauhati and non consideration of the representation dt. 28.5.01 submitted by her to the authority for consideration and arrangement of her posting in the station where her husband is working, i.e., in Manipur and also against the relieving order of the first mover dt. 16.10.02.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the instant case is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation.

The applicant further declares that the application is filed within the period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

Contd. 3/4

✓ N. Hemabati Devi.

4. Facts of the Case

4.1. That the applicant is a citizen of India and a permanent resident of Manipur and as such ~~she~~ is entitled to all the rights, privileges and protections as guaranteed under the Constitution of India and the Laws framed thereunder. The applicant is at present working as a Draftsman, Gr. II in the C.P.W.D. and posted at MCD-II, Imphal, Manipur in the Central Public Works Department (C.P.W.D. for short) which is directly owned and controlled by the Government of India.

4.2. That, the husband of the applicant is working in the Agriculture Department, Government of Manipur. This can be seen from the appointment order dt. 7.8.95. The two children of the applicant ~~are~~ are below 6 (six) years of age and they are to take their School examinations shortly.

True copies of the order dt. 7.8.95 and educational records of children are annexed herewith and marked as Annexures A/1 and A/2 respectively.

4.3. That, the applicant was initially appointed as Draftsman Gr. III in the CPWD, Manipur on 22.11.90 and promoted to Draftsman, Gr. II on 17.7.97. The respondent No. 2 issued a transfer/posting order on 1.5.2001 transferring the applicant from her present place of posting i.e., MCD-II/Imphal to AAWD/Gauhati. The name of the applicant is shown in Sl. No. 12 of the said transfer order wherein the person whose station at Gauhati shall be the first mover. It is pertinent to mention herein that the first mover is on leave till 26.11.02.

True copies of the order dt. 1.5.01 and application dt. 31.10.02 are annexed herewith and marked as Annexures A/3 & A/4 respectively.

✓ N. Hemabati Devi

Contd. 14/-

4.4. That, after knowing the existence of the said order, the applicant has submitted a representation dt. 28.5.01 to the authority through proper channel requesting to consider her case of arrangement for posting to the State of Manipur where her husband is working. But the authority did not consider the prayer of the applicant. The authority relieved the first mover on 16.10.02. Very recently, the husband of the applicant also submitted a representation to the authority for consideration of the applicant's posting in the State of Manipur.

True copies of the representations dt. 28.5.01, dt. 14.11.02 and order dt. 16.10.02 are annexed herewith and marked as Annexures A/5, A/6 and A/7 respectively.

4.5. That, the applicant has been suffering from her health problems to some extent and for which she has been making regular checking and visits to different physicians and clinics. Some of the attending physicians have once suggested her for a surgical operation for stone case and swelling in uterus etc. The applicant inevitably requires her to be posted in the Station where her husband is working and two children are studying. Only two medical reports dated 12.7.99 and dt. 18.3.02 are made available as Annexures to avoid voluminous.

True copies of the medical reports dt. 12.7.99 and dt. 18.3.02 are annexed herewith and marked as Annexures A/8 and A/9 respectively.

4.6. That, the O.M. of Govt. of India, Department of Personnel and Training dt. 3.4.86 clearly states that the husband and wife should be posted at the same station to enable

Contd. 5/...

✓ N. Hemabati Deen.

9

them to lead a normal family life and to ensure education and welfare of their children, Para(vii) of the Guidelines spells out that the spouse employed under the Central Govt. may apply to the competent authority and the competent authority may post the said officer to the station, or if there is no post in that station, to the State where the other spouse is posted. It is pertinent to state that the transfer of one K.C. Baruah in the same order in Sl. No. 6 was stayed by this Hon'ble Tribunal in the Original Application No. 240/01 dt. 5.7.01.

True copy of the Govt. of India, O.M. dt. 3.4.86 is annexed herewith and marked as Annexure - A/10.

5. Ground for relief with legal provisions.

5.1 For that action of the respondents is not paying any heed to the representation filed by the applicant nor disposed it of is illegal and denial of justice.

5.2 For that the applicant is a Central Govt. servant and her husband is a State Govt. servant and if they have been posted at different stations, they may not be enable to lead a normal family life and to ensure the education and welfare of their children as well, is illegal and non obligation of Govt. of India's standing guidelines.

5.3 For that the applicant is a female and is also suffering from health problem connecting with stone case and swelling of uterus and if she be given posting at outside station, an unexpressible suffering shall be caused to her.

5.4 For that, neither the applicant nor her husband are also not in a position to surrender/abandon either of their services because of the fact that both post are not higher grade.

Contd. 6/4.1

✓ N. Hemabati Devi.

If either of them is compelled to surrender, that may amount to non enabling to meet both ends of expenditure for family and children.

5.5. For that the one or more incumbents who were transferred by the said common order was/were stayed by the Hon'ble Tribunal and as the applicant herein also entitled similar order/direction.

6. Details of remedies exhausted :

The applicant declares that she has exhausted all the departmental remedies open to the applicant except by way of filing this application.

7. Matters not previously filed or pending before any other Court:

The applicant further declares that she has filed a Writ Petition viz., W.P. (C) No. 1375/2002 before the Hon'ble Gauhati High Court, Imphal Bench without swaring the jurisdiction. Before serving notice, the same is withdrawn.

8. Relief Sought :

Under the facts and circumstances of the case, the applicant prays that this application be admitted and notice be issued to the respondents to show cause as to why the relief sought for in this application shall not be granted, call for and after hearing the parties or the cause or causes that may be shown be pleased to grant.

8.1 To direct the Government respondents to dispose of the representation dt. 28.5.2001 filed by the applicant and dt. 14.11.02 filed by her husband by considering the prayer made therein.

Contd... 7/...

✓ N. Hemabati Devi.

8.2 To direct the Government respondents to arrange the posting of the applicant where her husband is working.

8.3 To direct the respondents to revoke the order dt. 1.5.01 concerning the applicant and order dated 6.10.02 relieving the respondent No. 5.

8.3 Cost of litigation:

9. INTERIM ORDER PRAYED FOR:

Pending disposal of this application, the applicant prays for an interim order not giving effect to the order dated 1-05-2001 as far concerning the applicant and order dated 16.10.2002.

10. PARTICULARS OF I.P.O.

1. I.P.O. NO. : 7G 585673

2. Date of Issue : 16.11.2002.

3. Issued from : IMPHAL BAZAR, IMPHAL.

4. Payable at : G.P.O. Gauhati.

11. List of enclosures :

As stated in the index.

Contd. 8/44

✓ N. Hemabati Deuri.

V_E_R_I_F_I_C_A_T_I_O_N

I, Naorem Hemabati Devi, aged about 36 years, W/O Shri Ng. Naobi Singh, a resident of Khurai Thong am Leikai, P.O. Lamlong, P.S. Porompat, Imphal East District, Manipur, do hereby solemnly affirm and verify that the statements made in the paragraphs 2, 3, 4(1), 5, 6, 7, 8, 10th are true to my personal knowledge and those made in paragraphs 1(2), 4(1), 5, 6, 7, 8, 9, 10th are matters of records and the submissions before the Hon'ble Tribunal and I have not suppressed any material facts of the case.

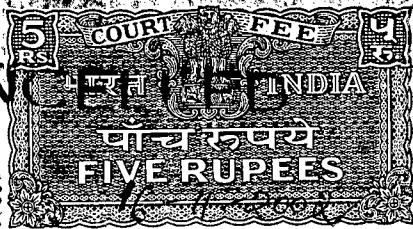
And I sign this verification on this 10th day of Nov., 2002.

SIGNATURE OF THE APPLICANT

✓ N. Hemabati Devi.

(NAOREM HEMABATI DEVI)

✓ N. Hemabati Devi



A_F_F_I_D_A_V_I_T

16 NOVEMBER 2002



I, Norem Hemabati Devi, aged about 36 years, W/o. Shri Ng. Ngobi Singh, a resident of Khursai Thongam Leikai, P.O. Lenglong, P.S. Porompat, Imphal West District, Manipur do hereby make oath and solemnly affirm as hereunder :

1. That, I am the applicant in the accompanying Original Application and I am well conversant with the facts and circumstance of the case and as such I am competent to swear this affidavit on solemn oath.
2. That, the statements made in the para Nos. 1 to 4, 6, 8 and 9 are true to the best of my personal knowledge and belief and those in para Nos. 5, 7 and 9 are my submissions and prayers which I derived from my counsel are also verily believed to be true to the best of my personal knowledge and belief.
3. That, the annexures accompanied in the present application are the true and compared copies of their respective originals.

Verified on this the 16th day of Nov., 2002 at Imphal that the statements made in the foregoing para of this affidavit are true to the best of my personal knowledge and belief and nothing material is concealed in it.

By :

of her
16/11/02
Advocate

SIGNATURE OF DEponent

N. Hemabati Devi.

16/11/02
(NOREM HEMABATI DEVI)
Oath Commissioner
Imphal (K. Nandram Devi)

solemnly affid before me on 16.11.2002
at Imph
premises by the
b. Sizana Dayam
I understand the
contents fully and
explained to him.

GOVERNMENT OF MANIPUR
DEPARTMENT OF AGRICULTURE, MANIPUR.

Imphal, the 7th August, 1995.

No. AGN-1/129(B) Vol. XV(Pt): In pursuance of the Hon'ble Guwahati High Court order dated 3-10-93 passed under C.R. No.661/92 and order dated 21-6-95 passed under Civil Review No. 9 of 1995 and on the recommendation of class-III U.P.C. held during 19-6-91 to 30-12-91 read with Govt. of Manipur letter No. 32-111cc/72/90-Agric(Pt-11) dated 21-12-93 Shri Ng. Nachi Singh, P.A. is hereby appointed as ADD/Equivalent against the post vacated by Shri G. Joy Singh, SSSAH appointed on temporary basis in the scale of pay of Rs. 1400-40-1600-20-50-2300/- p.m. with usual allowances as admissible under Rules, and he is posted in the office of the District Agriculture Officer, Bishnupur with immediate effect.

(Kh. Sudhendra Singh)
Director of Agriculture, Manipur.

Endt. No. AGN-2/129(B) Vol-XV(Pt): Imphal, the 7th August, 1995.

Copy to:-

1. The Addl. Chief Secretary, Govt. of Manipur for favour of information.
2. The Accountant General, Manipur.
3. The District Agriculture Officer, Bishnupur.
4. The Treasury Officer, Bishnupur/Imphal.
5. The Seed Analyst, Manipur/Imphal.
6. The Accountant Officer, Directorate of Agriculture, Manipur.
7. Shri Ng. Nachi Singh.
8. Personnel file concerned.
9. Guard file.
10. File No. AGN-1/129(A) Vol-XV.

(Kh. Sudhendra Singh)
Director of Agriculture, Manipur.

Hemabati Devi.

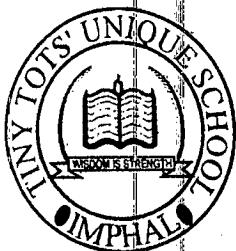
Tone opt
Laudan
22/8/95

- II -

ANNEXURE

A/2

R/N - 7



463 TINY TOTS' UNIQUE SCHOOL

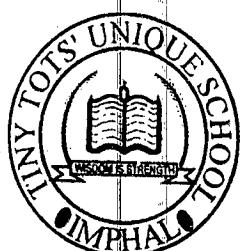
THE IMPHAL URBAN CO-OP BANK LTD.
Lamlong Branch, Imphal

A/c. No. 775

Name N'gangkham Santosh
Class K.G. Sec. L. Fee No. 033

KEEP IN A SAFE PLACE

R/N - 8



468 TINY TOTS' UNIQUE SCHOOL

THE IMPHAL URBAN CO-OP BANK LTD.
Lamlong Branch, Imphal

A/c. No. 775

Name N'gangkhan Premlata Devi
Class K.G. Sec. L. Fee No. 035

KEEP IN A SAFE PLACE

N. Hemabati Devi.

Free copy
Lamlong S.D.

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT

No. 9(33)/D/men(C)/SEC/ER/Cal/ 01/ 354

1/5/2021

Dated:

OFFICE ORDER

The transfer/posting of the following Draftsmen Grade-II(Civil) are hereby ordered with immediate effect in the interest of public service:

Sl.No	Name	From	To	Remarks
1.	B.K.Roy	S.M.C,Silchar	NLD/Cal	Vice D.K.Chakraborty
2.	D.K.Chakraborty	NLD,Cal	SCC/Silchar	Vice A.K. Barman
3.	A.K.Barman	SCC,Silchar	ACC-II/Guahati	Vice Smt. D.Bora
4.	Smt. D. Bora	ACC-II/Guahati	SE(P&A),Shillong	Vice D.Lyndogh
5.	Smt. D. Lyndogh	SE(P&A),Shillong	ACC-II/Guahati	Vice K.C. Barua
6.	K.C. Barua	ACC-II/Guahati	SCC/Silchar	Vice D.Bhattacharyya
7.	D.Bhattacharyya	SCC/Silchar	SE(P&A),Shillong	Vice Smt. R. Tham
8.	Smt. R. Tham	SE(P&A),Shillong	ACC-II/Guahati	Vice B.C.bora
9.	B.C. Bora	ACC-II/Guahati	SCC/Silchar	Vice S.C.Biswas
10.	S.C. Biswas	SCC/Silchar	SE(P&A),Shillong	Vice D.Adhikary
11.	D. Adhikary	SE(P&A)/Shillong	MCD-III/Imphal	Vice Smt.H.Devi
12.	Smt.H.Devi	MCD-III/Imphal	AAWD/Guahati	Vice U.Bordoly
13.	U.N. Bordoly	AAWD/Guahati	SE(P&A)/Shillong	Vice S.U.Ahmed
14.	S.U. Ahmed	SE(P&A)/Shillong	S.M.C,Silchar	Vice B.K.Roy
15.	A.Bakhandi	SE(P),EZI,Cal	MCC/Malda	Ex. vacancy
16.	H.K.Kundu	SMD,Silchar	SE(P),EZI,Cal	Vice A.Bakhandi

Sl.No.1,6, 13 & 15 shall move first.

(D.Hore) 30/4
SuperIntending Engineer, Co-Ordination

Copy to:-

1. Addl. Director General, ER, CPWD, Kolkata
2. All concerned Chief Engineers (Civil) CPWD of Region 'B'
3. All concerned Superintending Engineers (Civil) i/c Supdtg. Engineer (P&A) of EasternRegion
4. All concerned Executive Engineers (Civil) of Eastern Region
5. Officials concerned through their Controlling Officers.
6. Secretary, EDSA, Nizam Palace, Kolkata

(U.K.Saha) 30/4
Engineer Assistant to

Superintending Engineer, Co-Ordination

N. Hemabati Debi.

The Resident Engineers,
Manipur Central Division, No. II,
Imphal, Manipur.

Subject:- Medical leave in respect of S/o Dipu
Adhikari, Dyman Govt. II(c)

Sir,

Respectfully I would like to state that while coming down to Imphal, suddenly I fallen ill at Nongpui and therefore I had to cancel the journey and come back to Shillong due to medical reasons.

Therefore as per doctor's advice I need to take rest for 30 days from 21.10.2002.

Hence, I may kindly be granted leave for 30 days as per notice. I enclose my doctor's certificate enclosed herewith for your necessary action. Please

Enclosure stated

1. Doctor's certificate

2. Date: 21/10/2002

(DIPU ADHIKARI)

D. M. S. T. S. (R/T)

3. 21/10/02 (Signature: Dipu Adhikari)

4. 21/10/02 (Signature: Dipu Adhikari)

5. 21/10/02 (Signature: Dipu Adhikari)

Shillong - 793003

M. Hemabati Devi.

सिंगॉल्यून (लीव) रूल्स
CCs (Leave) Rules
(नियम 14 देखिए)
(See Rule 14)

एस० आर०-१
S. R. - १

छुट्टी की आर्जी का फॉर्म
APPLICATION FOR LEAVE OR FOR
EXTENSION OF LEAVE

1. आर्जी के नामः

Name of the applicant :

SRI DILIP ADHIKARI

2. पदनामः

Post held :

DRAUGHTSMAN GRADE-II (c)

3. विभाग कार्यालय और अनुभागः

Department, Office and Section :

C.PWD, R.R, MCD II

4. वेतनः

Pay :

Rs 6350/-

5. घर्तसान एवं पर मिलनेवाला प्रतिवार्ष भत्ता, सवारी भत्ता या

अन्य प्रतिकूर भत्ता :

House rent and other compensatory allowances
drawn in the present post :

As admissible.

6. आर्जी की तिथि अवधि और उसके शुरू होने की तारीखः

Nature and period of leave applied for and
date from which required :

H. P. L. commuted on Medical ground
from 26.10.2002 for 30 days
Per copy of M.C. attached.

7. रविवार और छुट्टी के दिन, यदि कोई हो, जिन्हें छुट्टी से पहले

याद में जोड़ने चाहते हैं :

Sundays and Holidays, if any proposed to be
prefixed/suffixed to leave :

8. आर्जी का कारणः

Grounds on which leave is applied for :

Medical Ground.

9. पिछली छुट्टी से लौटने की तारीख, उस छुट्टी को किस्म तथा अवधि :

Date of return from last leave on the nature and
period of that leave :

10. मेरा विचार आगामी छुट्टी में

संड घरों के लिए छुट्टी यात्रा की स्थियायत लेने का है/ नहीं है।

I propose/do not propose to avail myself of
leave travel concession for the block years.....
.....during the ensuing leave.

11. पता, स्टी के अधिकारी वै :

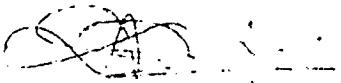
Address during leave period :

DILIP ADHIKARI

G.R.S. NO. Type II/9(OL)

C PWD Camps, Cleve Colony,

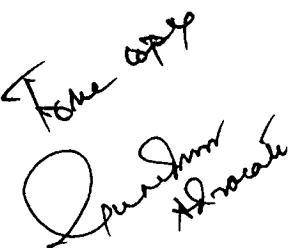
Shillong - 793 003


11/10/2002

आर्जी के हस्ताक्षर (तारीख दिए)
Signature of Applicant

(With date)

M. Hemabati Devi.


For
Quinton
D'Souza

(2)

12. नियन्त्रक दिलाते हो विवरी और/या सिफारिश : Remarks and / or recommendation for the

Controlling Officer :

हस्ताद्धर तारीख सहित
पदनाम -----
Signature (with date)

Designation

छुटी की अनुमति के प्राप्ति प्राप्ति प्राप्ति
CERTIFICATE REGARDING ADMISSIBILITY OF LEAVE

13. प्राप्ति की दिन का है : Date : दिन के लिए

नियमकी के नियम के अधीन अनुमति के अधीन

हस्ताद्धर तारीख सहित

Certificate that

(Nature of leave)

for (period from to)
is admissible under Rule of the Central Civil Services (Leave) Rules 1972.

Signature (with date)
Designation

14. एकाधिकी की दाता की विवरी : Details of the authority competent to grant leave :

हस्ताद्धर, तारीख सहित
पदनाम -----
Signature (with date)
Designation

अधिकारी की प्राप्ति की विवरी : ती मंजुरी देने वाले अधिकारी का यह लिखना चाहिए की छुटी होने पर प्रार्थी उसी पद पर या

किसी दूसरे पद पर लौटती ही आता है, या नहीं, याहां उसी प्रकार भत्ता विलास है।
Officer approving any compensatory allowance, it should also be indicated in the orders that
either the Government servant is likely to return to the same post or to another post
carrying similar allowances.

For me: Dr. Hemabati Debi, Calcutta-54 / Numbers : 321-3255 / 337-9326

M/ Hemabati Debi.

For me only
Quinton Advocate

CLINIC NO. 10
02.

Regd. No. 50685. Dated 26-10-02.

Name: Dileep Adhikary

Age: 40 yrs. M.

Address: Shillong

Diagnosis:

Acute on chronic PUS.

A

1. cap amoxycill 200g
1 cap stat & 1 cap ev.

2. Tab. stelebit 2 (20)
1 tab. B6 ac

3. Antacid gel.
2 tab. TAT PC

4. Amoxycillin 250mg (20)
1 cap TDS PC

5. Trinacare 300 (20)
1 tab. TDS PC

6. Balsam gel

2 tab. B6 PC

1. Dose 1st
1/2 x 30 days.
(4) avoid spicy food.

From
Dipak
Dipak Adhikary

M. Hemabati Devi

Dr. Taithrang Nongbri MBBS, MS
SPECIALIST SURGERY
Regd. No. 77041828 AMC

Date.....

Medical certificate

This is to certify that Shri
Dileep Adhikary is suffering from
acute on chronic perforated ulcer
symptoms. He is advised to take
for necessary treatment and
restoration of his health for
30 days.

D. Adhikary
26/10/02
(DILEEP ADHIKARY)

Dr. Nongbri
26/10/02

Dr. N. Nongbri MBBS
Specialist
Rongpoh C.R.
Extd. Bld. 77041828 AMC

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ANNEXURE -A/5 21

To,

The Superintending Engineer,
Co-ordination Circle, (EZ),
C.P.W.D., Nizam Palace,
Calcutta - 20.

(Through proper channel).

Sub:- Office order dated 1.5.2001.

Ref:- No.9(33)/D/Men(C)/SE(c)/ER/Cal/01/354
Dated 1.5.2001.

Sir,

I have received the office order No.9(33)/D/Men(c)/
SE(c)/ER/Cal/01/354 dated 1.5.2001 regarding transfer and posting
of my service to the Office of the Executive Engineer, AAMD,
C.P.W.D., Guwahati.

In this connection I have the honour to state that
I am facing utmost domestic inconveniences. That my husband
is a state Govt. employee under Agriculture Department posted
at Imphal and my children are also below six (6) years now. I
am not in a position to leave the children and my husband.

I would, therefore draw your sympathetic consideration
as a female employee to stay alone and work outside state and
request your kindly to arrange for allowing me to continue my
services at Imphal.

Thanking you.

Yours faithfully,

(N. HEMABATI DEVI)
Draftsman II.
Manipur Central Divn, II,
C.P.W.D., Imphal.

Dated, Imphal
The 28th May 2001.

N. Hemabati Devi

To me 17
Lokendra
Adhikari

Imphal, the 14th Nov., 02.

10

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1. The Superintending Engineer,
Co-ordinating Circle (ER),
A.J.C. Bose Road,
Nizam Palace, Kolkota - 20. (West Bengal).
2. The Chief Engineer (NEZ)
C.P.W.D., Shillong, Meghalaya State.

Ref :- Transfer & Posting Order dt. 1-5-2001.

Sub :- An application for posting arrangement of
Smt. N. Hemabati, D/men Grade II/MCD - II,
C.P.W.D. in the State of Manipur.

Sir(s),

I, the undersigned, beg to highlight the following for
your kind perusal and favourable action please.

That, I am the husband of Smt. N. Hemabati Devi, who is
working as Draughtsman Gr. II and posted at MCD/II, Imphal. I am a
State Government servant working in the State Agriculture Deptt.
My appointment order to show the fact is enclosed herewith.

That, my wife was transferred to her present post of
posting at MCD/II to MAMD/Cuwhati by the above referred transfer
order. On knowing the existence of the said order, my wife submitted
a representation on 28.5.02 but the same was seemed considered
by the fact that one person namely Dilip Adhikari was found relieved
by an order dated 6.10.02. (Copy enclosed)

That, my wife is suffering from stone case and swelling
in the uterus. Besides, she is to look after the two small children
who have started going to school and their school exam. is approach-
ing. In such circumstances, it is a must for posting her and
myself at the same station where I am working.

In the premises stated above, your kindness are requested
kindly to make necessary arrangement for posting my wife at Manipur
by sympathetic and humanitarian condition.

Encl: 1. Appointment order dt. 7.8.95.
2. Order dt. 1.5.01.
3. Representation dt. 28.5.01.
4. Order dt. 6.10.02.
5. Medical reports dt. 12.7.99
dt. 18.3.02 & dt. 29.4.02.

Yours Sincerely,

Ng. Naobi Singh

(NG. NAOBI SINGH)
Husband of Smt. N. Hemabati
Khurai Thongam Leikai, P.O. Lailong,
P.S. Porompat, Imphal East District,
Manipur -

Copy to :

The Executive Engineer,
Central Divn. II,
C.P.W.D., Imphal,
Manipur.
- for information.

N. Hemabati Deen.

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ANNEXURE - A/7

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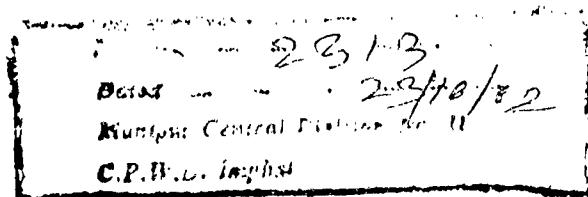
Government of India
O/O. The Suptdg. Engineer(P)NEZ,
C.P.W.D., Shillong-3.

No.21(3)/95/SSW/NEZ/ 16/6.

Dated, Shillong the 16 /10/02.

OFFICE ORDER

In compliance to Superintending Engineer, Co-ordination Circle(ER), CPWD, Kolkata office order No.9(33)/DM(C)/SE(C)/ER/Cal/01/354 dated 01.05.2001, Shri D. Adhikari, D/m Gd.II is hereby relieved from this Office on the afternoon of 16.10.2002 with the direction to report for duty to the Office of Executive Engineer, Manipur Central Division-II, CPWD., Imphal.



Superintending Engineer(P) NEZ,
Central P.W.D., Shillong.

Copy to:-

1. The Chief Engineer(NEZ), CPWD., Shillong with reference to his No.16/2000 Admin. Dated 25.06.2001. As per revised sanction accorded only 2(two) posts available. Hence surplus D/m Grade II has been relieved.
2. The Superintending Engineer, Co-ordination Circle(ER), Nizam Palace, Kolkata-20. After release of Shri D. Adhikari, D/m Grade II, this office has been left with 2(two) Draughtsman Grade II which is the revised sanctioned strength of this Office. Hence this Office will not be in position to accept the joining report of Smt. D. Bora, Shri D. Bhattacharya, and Shri U.N. Bordoloi, D/m Grade-II who have been posted to this Office vide your office order 354 dated 01.05.2001. The above Draughtsman Grade II may be adjusted in some other offices. It is further intimated that there are 3(three) vacancies of Draughtsman Grade I and 2(two) vacancies of D/m Grade III which may please be filled up on priority basis.
3. The Executive Engineer Manipur Central Division II, C.P.W.D., Imphal.
4. The Pay and Accounts Office(NEZ), C.P.W.D., Shillong.
5. The Executive Engineer(P)-I, O/o the SE(P)NEZ., CPWD., Shillong.
6. Bill Clerk.
7. Shri D. Adhikari, D/m Grade II. As already directed he may hand over his charge to Shri K. Kalah, A.E(P).
8. Personal file of Shri D. Adhikari, D/m Grade II
9. Shri K. Kalah, A.E(P).

D. Monica Ganguly
SUPERINTENDING ENGINEER(P), NEZ

N. Hemabati Devi.

For me

*Arvindan
Advocate*

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ANNEXURE A/8

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WORKING HOURS	
Week Days	7.00 a.m. to 4.00 p.m.
Sunday & Holidays	7.00 a.m. to 12 noon
(C) 223135 (O)	222507 (R)



SAPAM

X-RAY CLINIC & ULTRASOUND IMAGING
RIMS Road, Imphal

Dr. Keranikanta Sapam
MBBS (Mys)
MD, Radio-Diagnosis
(PGIMER)

X-Ray/Ultrasound No. 6 Date 12.07.99
 Name Mrs. N. Hemabati Age 35 yrs. Male/Female F
 Radiology Exam/Ultrasound Exam USG Whole Abdomen
 Referred by Dr. N. Bhogen Singh, (CONSULTANT HOMOEOPATH)

Report :-

ULTRASONOGRAPHY OF WHOLE ABDOMEN:-

LIVER:-

Normal in size, shape and contour. Echopattern is normal without any focal or diffused pathology. The intrahepatic tubular structures are not dilated. The Portal Vein diameter is normal.

GALL BLADDER:-

A tiny hyperechoic focus poorly associated with acoustic shadowing is noted in the GB. The wall of GB is normal in thickness. CBD is not dilated.

PANCREAS & SPLEEN:-

Pancreas and Spleen are normal in size, shape and contour. The parenchymal echo is normal.

Aorta is normal in caliber and no Para-Aortic mass is seen.

KIDNEYS:-

RK measures 105mm x 30mm and LK measures 108mm x 42mm.

Renal size, shape and contour are normal. Renal cortical thickness and the renal parenchymal echo are normal. However calyceal separation is seen in the RK with a small echogenic focus in the lower calyx of RK.

The small echogenic focus in the lower calyx of LK may also be noted.

No mass/collection is seen in the RIF.

URINARY BLADDER:-

Urinary bladder is incompletely filled with urine; however no abnormal intraluminal echo is seen.

UTERUS:-

Size, shape and contour are normal. The myometrial and endometrial echoes are normal. No adnexal mass is seen.

IMPRESSION:- (?) TINY SOLITARY GALL STONE without
CHOLECYSTITIS.
CALYCEAL SEPARATION OF RK.

Radiologist
& Sonologist

The investigations are conducted in the interest of the patient and not for Medico-Legal purpose. For proper reporting clinical-pathological corroboration is required. If necessary, review of the case and a second opinion must be obtained.

*M. Hemabati Mrs. ^{for}
Quinton
Advocate*

APOLLO DIAGNOSTICS AND RESEARCH CENTRE

RIMS ROAD, IMPHAL-795001, MANIPUR

Telefax : 0385-411999

E-mail : apolloscan@hotmail.com

Ref. No.

Date .. 13th March 2002

Patient's Name : Mrs. Hemabati Devi Age/Sex : 36 Years/female

Address : Khurai

Refd. by : Dr. N. Saratkumar Singh

Colour Doppler Ultrasonography Report

Real time TVS reveals an anteverted uterus measuring 8 X 6 cm.

Endometrium is 8.2 mm thick with normal echoes. Myometrial echoes shows two well defined SOL with hypoechoogeneity one on the left and another ^{one} on the right of the uterine body. The SOL on the left measures 4 X 3.9 cm and the one on the right measures 4 X 2.2 cm.

Both the SOL occupies the anterior aspect of the body.

Right ovary measures 2.6 X 2 cm.

Left ovary measures 2.3 X 1.7 cm and is visualised at the POD.

Impression : - Uterine fibroid.

for Apollo Diagnostics and Research Centre

M. Hemabati Devi

Done off
Dr. Devi
Manipur

CHAPTER 61 POSTING OF HUSBAND AND WIFE AT THE SAME STATION

It is the policy of the Government that as far as possible and within the constraints of administrative feasibility, the husband and wife should be posted at the same station to enable them to lead a normal family life and to ensure the education and welfare of their children. It has, therefore, now been decided to lay down a broad statement of policy at least with regard to those employees who are under the purview of the Central Government/Public Sector Undertakings. An attempt has therefore, been made in the following paragraphs to lay down some guidelines to enable the Cadre Controlling Authorities to consider the requests from spouses for a posting at the same station. The guidelines given below are illustrative and not exhaustive. Government desire that in all other cases the Cadre Controlling Authority should consider such requests with utmost sympathy.

Guidelines

(i) *Where the spouses belong to the same All India Service or two of the All India Services, namely, IAS, IPS and Indian Forest Service (Group 'A').*—The spouses will be posted to the same Cadre by providing for a Cadre transfer of one spouse to the Cadre of the other spouse subject to their not being posted by this process to their home cadre. Postings within the Cadre will, of course, fall within the purview of the State Government.

(ii) *Where one spouse belongs to one of the All India Services and the other spouse belongs to one of the Central Services.*—The Cadre Controlling Authority of the Central Services may post the officer to the station, or if there is no post in that station to the State where the other spouse belonging to the All India Service is posted.

(iii) *Where the spouses belong to the same Central Service.*—The Cadre Controlling Authority may post the spouses to the same station.

(iv) *Where the spouses belong to different Central Services.*—The spouse with the longer service at a station may apply to the appropriate Cadre Controlling Authority and the said authority may post the said officer to the station, or if there is no post in that station to the State, where the other spouse belonging to the other Central Service is posted.

(v) *Where one spouse belongs to an All India Service and the other spouse belongs to a Public Sector Undertaking.*—The spouse employed under the Public Sector Undertaking may apply to the competent authority and the said authority may post the said officer to the station, or if there is no post under the PSU in that station, to the State where the other spouse is posted.

(vi) *Where one spouse belongs to a Central Service and the other spouse belongs to a PSU.*—The spouse employed under the PSU may apply to the competent authority and the said authority may post the officer to the station, or if there is no post under the PSU in that station, to the State where the other spouse is posted. If, however, the request cannot be granted because the PSU has no post in the said station/State, then the spouse belonging to the Central Service may apply to the appropriate Cadre Controlling Authority and the said authority may post the said officer to the station, or if there is no post in that station, to the State where the spouse employed under PSU is posted.

(vii) *Where one spouse is employed under the Central Government and the other spouse is employed under the State Government.*—The spouse employed under the Central Government may apply to the competent authority and the competent authority may post the said officer to the station, or if there is no post in that station, to the State where the other spouse is posted.

2. Each case, not covered by the above guidelines, will have to be dealt with keeping in mind the spirit in which these guidelines have been laid down and the larger objective of ensuring that a husband and wife are, as far as possible and within the constraints of administrative convenience, posted at the same station.

[G.I., Dept. of Per. & Trg., O.M. No. 280347/86-Estt. (A), dated the 3rd April, 1986.]

*Take care
Quinton
10/10/86*

M. Hemabati Devi